- (c) the number of such machines required by the Chief Electoral Officer of Goa for the purpose;
- (d) whether extra machines will be kept in each booth in case of technical defects being discovered after the voting process starts; and
 - (e) the total cost of each of these machines, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): (a) The Election Commission has informed that the Voter Verifiable Paper Audit Trial (VVPAT) unit will be deployed in some Assembly constituencies in the State of Goa.

- (b) No, Sir.
- (c) The Election Commission has informed that after proportional allocation, the State of Goa has got 142 VVPAT machines, which can be deployed in 114 polling stations, after keeping 25% reserve for training, awareness and poll. The Commission has placed an order for procuring 67000 new WPAT machines which will be proportionately deployed across all 5 States going for poll in early 2017.
- (d) No, Sir. Reserve of 25% VVPAT is kept during election to meet the requirement of training, awareness and poll-reserve. In case, any VVPAT goes out of order a replacement is provided from the reserve units which would be kept at Assembly Constituency level.
- (e) $\stackrel{?}{\stackrel{?}{\sim}}$ 19650/- plus taxes is the price paid to the manufacturers for each set of VVPAT machine purchased in the year 2013.

Legal Glossary in regional language

2801. SHRI K. R. ARJUNAN: Will the Minister of LAW AND JUSTICE be pleased to state whether any legal glossary has been published in regional languages, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P. P. CHAUDHARY): Yes, Sir. Multilingual Glossary on the Constitution was published in 13 languages in 1986.

Judges appointment mechanism

2802. SHRI NARESH GUJRAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) how soon the country can expect a Judges appointment mechanism which is neither executive-centric nor judiciary-centric and is transparent and efficient, in view of NJAC having been struck down by the Supreme Court;